



\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ ITR 68/1991

DIRECTOR OF INCOME TAX ..... Petitioner  
Through: Mr.Subash C. Sharma, Adv.

VERSUS

INTERNAL SCIENCE OF MEN'S SOCIETY ..... Respondent  
Through: Mr.V.N. Jha, Adv.

CORAM:

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE B.N.CHATURVEDI

ORDER

16.12.2005

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This reference was received in this Court as far back as in the year 1991. The Revenue has not ever since then taken any steps to furnish the requisite paper books necessary for disposal of the reference. Learned counsel for the Revenue pray for some more time to do the needful. We are not inclined to grant any further time having regard to the fact that the Revenue had nearly 14 years time to provide the paper books which they have not done. We, therefore, return this reference unanswered with liberty to the Revenue to seek recall of this order if paper books are filed by them within a period of six months from today.

T.S. THAKUR, J

B.N.CHATURVEDI, J

DECEMBER 16, 2005

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